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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

D.A.No.1167 of 1999.

DATE OF ORDER:13-8-1999.

BETWEEN:

S.Srinivasa Rao.

....APPLICANT

A N D

1. The Senior Superintendent of Post
Offices, Prakasam Division, Ongole.

2. The Post Master General, Vijayawada
Region, Vijayawada.

3. The Chief Post Master General, A.P.
Circle, Hyderabad.

4. Union of India, represented by the
Director General, Department of Posts,
New Delhi.

5. The Secretary to the Department of
Personnel and Training, Ministry
of Home Affairs, New Delhi.

....RESPONDENTS

COUNSEL FOR THE APPLICANT :: Mr.K.Venkateshwar Rao

COUNSEL FOR THE RESPONDENTS :: Mr.J.R.Gopal Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL.)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.K.Venkateshwar Rao, learned Counsel for the
Applicant and Ms.Shakti for Mr.J.R.Gopal Rao, learned Standing
Counsel for the Respondents.

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2. This application is filed challenging the notification bearing No.BII/Sankavarapadu, dated:18-5-1999.

3. The grounds on which this OA is filed are as follows:-

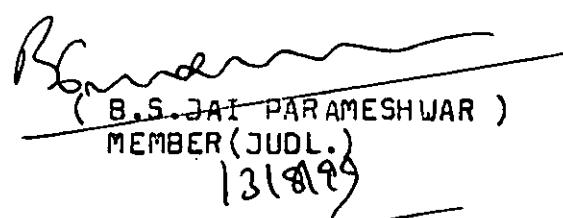
i) The applicant is having experience of about $2\frac{1}{2}$ years in that post as EOBPM and hence, he should be given preference over others.

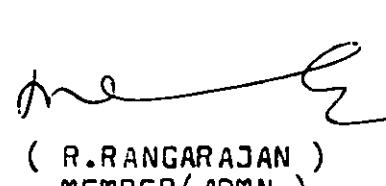
ii) The vacancies are reserved for ST Community candidates. But there is enough ST Community candidates and hence, the reservation is unwarranted.

4. The question of giving any preference to the applicant over others who responded to the notification does not arise at this juncture. When a tie takes place between two aspirants after considering their applications then only the question of giving any advantage for experience arises. Hence, this ground cannot be considered at this juncture.

5. The respondents should ensure before finalising the notification that the cadre is short of ST candidates as per the provisions of law.

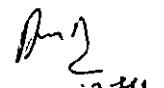
6. With the above observation, the OA is disposed of at the admission stage itself. No costs.


B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)
13/8/99


(R.RANGARAJAN)
MEMBER(ADMN.)

DATED: this the 13th day of August, 1999
Dictated to steno in the Open Court

DSN


DSN

1st AND II nd COURT

COPY TO:-

1. HOHNO
2. HRRN M (A)
3. HOSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE - CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN:

MEMBER ('ADMN')

THE HON'BLE MR.B.S. JAI PARAMESHWAR

MEMBER ('JUDL')

ORDER DATE: 13/8/99

MA/RA/C.P. NO

IN
O.N.O. 1167199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

(9 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक विधिवलय
Central Administrative Tribunal
प्रेषण / DESPATCH

24 AUG 1999

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HYDERABAD B